

Bill No. 38 of 2022

THE CONSTITUTION (AMENDMENT) BILL, 2022

By

SHRI JANARDAN SINGH 'SIGRIWAL', M.P.

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further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Amendment) Act, 2022.

Short title.

2. In article 51A of the Constitution, after clause (k), the following
5 clause shall be inserted, namely:—

Amendment
article 51A.

“(l) to respect and propagate the use of the official language of the Union.”.

STATEMENT OF OBJECTS AND REASONS

Article 51A of the Constitution provides a list of Fundamental Duties which every citizen of India is required to abide by.

Article 343 provides that Hindi in Devanagari script shall be the official language of the Union. Hence it becomes the duty of every citizen to respect the official language of the Union and propagate the use of Hindi in daily life.

The Bill, therefore, seeks to amend article 51A with a view to make it a fundamental duty of every citizen to respect and propagate the use of Hindi, the official language of the union in daily life.

Hence this Bill.

NEW DELHI;
10 *February*, 2022.

JANARDAN SINGH 'SIGRIWAL'

ANNEXURE

EXTRACT FROM THE CONSTITUTION OF INDIA

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51A. It shall be the duty of every citizen of India—

Fundamental duties.

(a) * * * * *

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(k) who is a parent or guardian to provide opportunities for education to his child or, as the case may be, ward between the age of six and fourteen years.

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(Shri Janardan Singh 'Sigrival', M.P.)